

DIVISION BENCH

ITEM NO.107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No. 43/2022 & IA No. 16/2023 IN CP NO.68/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 14th September, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	RACHNA TANDON & ORS. V/S KALORY FOODS PVT. LTD. & ORS.
UNDER SECTION	SEC. 241/244 & 213 OF COMPANIES ACT 2013 R/W RULES 11 OF NCLT RULES, 2016

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shadan Farasat, Adv.

: For the Petitioner in main CP & Applicant in IA No.43/2022 & IA No.16/2023

Sh. Rajnish Sinha along with Ms. Shelly Khanna, Adv.

: For the Respondent No. 1-9 in main CP & IA No.43/2022 & IA No.16/2023

ORDER

Ld. Counsels for the parties are present through VC.

The Ld. Counsel representing the respondent has continued his arguments. Matter is part heard. Further arguments are to take place on 15th September, 2023, higher on Board.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

14th September, 2023

*Priya Agarwal
(Stenographer)*